

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:924
ANSWERED ON:04.03.2013
COMPENSATION FOR ROAD ACCIDENT VICTIMS
Rane Dr. Nilesh Narayan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government propose to set up a dedicated road safety fund for road accident victims;
- (b) if so, the details thereof;
- (c) whether the road accident victims are deprived of proper compensation on account of legal complications; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (d) There is no proposal to set up a dedicated road safety fund for road accident victims. However, provisions relating to payment of compensation in road accident cases are contained in chapters X, XI and XII of Motor Vehicles Act, 1988. Government has proposed certain amendments to Act for rationalization and streamlining of the provisions relating to payment of compensation. The Motor Vehicles (Amendment) Bill, 2012 to amend the Motor Vehicles Act, 1988 has been passed by Rajya Sabha and is presently pending in Lok Sabha.

This Ministry has approved in principle, a pilot project for cashless treatment of road accident victims on a stretch of National Highway.